SHRI T. BODH A: How many applications were received from Orissa?

SHRI M. M. SHAH: Only three applications were received, and all the three have been selected.

SHRI T. BODRA: How many applications were received from Bihar?

SHRI M. M. SHAH: I require notice.

MR. DEPUTY CHAIRMAN: Your question was only in respect of Orissa.

SHRI MAHESWAR NAIK: May I know, Sir, the nature of the jobs for which training is given?

SHRI M. M. SHAH: They are more or less supervisors' jobs for trade apprentices not for diploma-holders or graduates.

UNAUTHORISED OCCUPATION OF EVACUEE AND GOVERNMENT PROPERTIES BY DISPLACED PERSONS

- '*451. SHRI MAHESWAR NAIK: Will the Minister for REHABILITATION be pleased to state:
- (a) the number of evacuee and Government properties which are at present in unauthorised occupation of displaced persons;
- (b) the number of persons or families who are residing in those properties; and
- (c) whether Government have finalised any scheme for a permanent solution of this problem?

THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b). The information is being collected and will be placed on the Table of the Sabha in due course. In Delhi, approximately 2,400 families are in unauthorised occupation of about an equal number of Government built properties and about 3,000 persons are in unauthorised occupation of about 2,000 evacuee properties.

(c) Persons in unauthorised occupation of Government built properties in Delhi prior to 1st April, 1954; have been permitted to get their occupation regularised on certain conditions. Similarly, persons who have: occupied evacuee premises unauthorisedly in Delhi or elsewhere, prior to 1st January, 1954, have been permitted, to get their occupation regularised.

SHRI MAHESWAR NAIK: What is, the estimated rent of the properties which are in unauthorised occupation?

SHRI MEHR CHAND KHANNA: Well, I cannot give the figure offhand. But the approximate rent due-on account of arrears is about Rs. 3-crores.

SHRI MAHESWAR NAIK: May I know the number of properties which are expected to be regularised in tht' case of the displaced persons?

SHRI MEHR CHAND KHANNA: In the case of Government-built proper ties numbering about 2,400, it is esti mated that about 1,700 to 1,800 pro perties are likely to be regularised. And in the case of 2,000 evacuee pro perties, the number is considered to-be about half.

SHRI MAHESWAR NAIK: May I know, Sir, whether any attempts are-made by the Government to rehabilitate these displaced persons in the-suburban areas, where refugees colonies are built up?

SHRI MEHR CHAND KHANNA: Sir, there is no question of rehabilitation -involved. The question is of unauthorised occupation of Government and evacuee properties. We have given great facilities to the unauthorised occupants to get their possession regularised.

SHRI MAHESWAR NAIK: How did these people come to occupy those properties unauthorisedly?

SHRI MEHR CHAND KHANNA: *tt* am afraid, Sir, it is too big a questian

4114

..ior me to answer as to how unauthorised occupation takes place.

SHRI BHUPESH GUPTA: May 1 know, Sir, the number of cases in which the so-called unathorised occupants of Government properties have fbeen evicted forcibly or otherwise?

SHRI MEHR CHAND KHANNA: I have said, Sir, that the number involved is about 2,400, and in view of the various concessions given by us, "there is the likelihood of about 1,800 properties being regularised. That will leave a balance of 600 persons. And if they do not pay their arrears, and if they do not take advantage of the concessions that have been given to them, I shall be left with no option but to evict them.

SHRI BHUPESH GUPTA: May I know, Sir, if the Government is aware of any complaints from these people that the eviction policy carried out by the Government had meant great bardship for them?

SHRI MEHR CHAND KHANNA: It is the other way round. A deputation of M. Ps. and M. L. As. from Delhi, representing practically all the Parties, came to see me and saw me in this connection; they were rather thankful for the con<e6\$ions given by the Ministry of Rehabilitation.

SHRI H. P. SAKSENA: What is the Government's plan with regard to about Rs. 3 crores that are yet to be recovered as arrears of rent? Do they propose to debit this amount .•against the claims of displaced •persons?

SHRI MEHR CHAND KHANNA: The arrears of rent are rather on the ihigh side. We do not want to be unnecessarily harsh. Where I feel 'that the case is a distressing one and deserves consideration, due consider--ation will be .shown. Where I feel that one is willing to pay but is not in a position to pay all at once, I will be prepared to give him time to pay it in instalments over a period «of one year. But in other cases

where I find that a man can pay, the amount shall have to be paid, I do not wish that any quarter should be shown to such a party.

SHRI H. P. SAKSENA: How many of these houses which were evacuated by displaced persons have been given to officials of the Government for their use as residences?

SHRI MEHR CHAND KHANNA: Any house which, falls vacant will be auctioned and the displaced persons will have the right to purchase it. If he is a claimant, he can have the price adjusted against the claim. If he is not a claimant, he can pay. There is no question of any allotment either in the case of displaced persons or in the case of Government servants. There is no question of any consideration on that account.

SHRI B. C. GHOSE: The number 2,400 was. I believe, in relation to Delhi only. Will the hon. Minister supply that information in regard to Bengal? One should have thought that he had already the information in regard to such unauthorised occupation of Government and evacuee properties in Bengal.

SHRI MEHR CHAND KHANNA: The question and answer relate only to the western region.

SHRI B. C. GHOSE: Why?

SHRI MEHR CHAND KHANNA: There is no evacuee law applicable to Bengal.

SHRI B. C. GHOSE: I want information unauthorised occupation Government and evacuee property in Bengal.

SHRI MEHR CHAND KHANNA: The position is confined to properties built by the Government or evacuee property, and most of these properties are in the western region. In the eastern region generally loans are advanced to the displaced persons to put up their own construction except in a very small number of

[RAJYA SABHA]

cases, where properties have been built by Government in the eastern region.

SHRI T. BODRA: The hon. Minister said that evacuee properties ar* sold in auction. I would like to have the figures of the sale proceeds and also I would like to know whether the sale proceeds are being deposited in the Treasury under the Central or State head?

SHRI MEHR CHAND KHANNA: All evacuee properties are acquired under section 12 of the Evacuee Property Act, and the sale proceeds go to the compensation pool for the payment of compensation to the displaced persons under the Compensation Rules passed by this hon. House.

SHRI V. K. DHAGE: May I know whether the concessions that ire given in Delhi are also given to people outside Delhi?

SHRI MEHR CHAND KHANNA: Yes, Sir. This will apply to displaced persons whether in Delhi or elsewhere.

DIWAN CH AM AN LALL: May I ask as to whether there is any information as to the number of Government officials or servants who are in unauthorised occupation of these properties in Delhi?

SHRI MEHR CHAND KHANNA: Properties built by us, i.e. Government built properties, were allotted to displaced persons. If a displaced person happened to be a Government servant, he got an allotment as a displaced person and not as a Government servant. As regards evacuee properties, some properties may have been allotted, but I have not got tne figure.

DIWAN CHAMAN LALL: My question was different. There is unauthorised occupation of Government properties as well as evacuee properties here in Delhi. Many of these unauthorisedly occupied properties are in the possession of Government

Officials or Servants in the employ of the Government.

SHRI MEHR CHAND KHANNA: If there is such unauthorised occupation, the number is not likely to be very large. The Government servants are entitled to some kind of accommodation from the Ministry of Works, Housing and Supply. If there is any unauthorised occupation by Government servants either D.Ps. or non-D.Ps., I am sorry I have not got the information, but the number is not likely to be large.

SHRI P. D. HIMATSINGKA: May I know the number of non-evacuee private properties in the unauthorised occupation of displaced persons?

SHRI MEHR CHAND KHANNA; I am only concerned with evacuss properties and Government-built properties, I mean the properties built by the Ministry Rehabilitation.

Dr. D. H. VARIAVA: May I know why the Rehabilitation Ministry allowed these Rs. 3 crores to fall into arrears and did not take any steps to recover this all these years?

SHRI MEHR CHAND KHANNA: I can assure you that I was never a party to it.

SHRI T. BODRA: The hon. Minister said that the sale proceeds of evacuee properties sold in auction are deposited in the Treasury. I would like to know specifically from him whether these sale proceeds are deposited under a Central or a State head and secondly I would like to know whether evacuee properties are being sold to favourite persons in Bihar at cheap rates.

MR. DEPUTY CHAIRMAN: This is about evacuee and Government properties unauthorisedly occupied by displaced persons.

SHRI MEHR CHAND KHANNA: As regards evacuee properties, when we sell evacuee property, anybody, whether he is a local or D.P. or a claimant or non-claimant, he can bid. If the property is allottable,.

i.e. under Rs. 10,000, then it is allotted to the present occupant, if he is a displaced person. If it is property which is non-allottable and is under the occupation of a local, that property is auctioned and is open for sale to anybody.

PROPOSAL TO PROVIDE INTERIM RELIEF TO EDUCATED UNEMPLOYED

- *452. DR. RAGHUBIR SINH: Will the Minister for PLANNING be pleased to state:
- (a) whether Government have approved any plan drawn up by the Bharat Sewak Samaj to provide interim relief to educated unemployed;
- (b) if so, what are the details of the scheme;
- (c) how many trainees will thus be assisted by this scheme; and what additional advantages they will gain by this training scheme; and
- (d) what will be the cost of this scheme and how much of it will be contributed by the Union Government?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) No, Sir.

(b), (c) and (d). Do not arise.

DR. RAGHUBIR SINH: Was any report received by the Planning Commission from the Bharat Sewak Samaj on this question?

SHRI J. S. L. HATHI: The Bharat Sewak Samaj had submitted a scheme to the Planning Commission.

SHRI BHUPESH GUPTA: May I know whether the Government is aware that the number of educated unemployed has grown in this period— the latest report of the Planning Commission itself puts it at about 5-5 lakhs— and whether in view of this growth of educated unemployment. Government is considering any plans for providing jobs for such people?

SHRI J. S. L. HATHI: This question refers to a scheme submitted by the Bharat Sewak Samaj and whether the Planning Commission had approved of that scheme or not. This question does not relate to the question of general educated unemployment.

DR. RAGHUBIR SINH: May I know What fate that report had at the hands of the Planning Commission?

SHRI J. S. L. HATHI: The Planning Commission did not consider it proper to approve of that scheme, because it thought that the Study Group appointed by the Planning Commission had prepared similar schemes and there might be overlapping. But the Bharat Sewak Samaj could participate in those schemes and help in the implementation of those schemes. Therefore the Commission thought that it would not be necessary to have separate schemes which might overlap.

SHRI BHUPESH GUPTA: Do I understand that the Bharat Sewak Samaj had been informed that certain schemes more or less along the lines of their suggestions were being prepared and that it would be possible for them to participate in such schemes?

SHRI J. S. L. HATHI: Yes, they have been informed.

(Postponed from the 25th May, 1956.)

UNEMPLOYMENT IN TRAVANCORE-COCHIN

- *344. SHRI PERATH NARAYANAN NAIR: Will the Minister for PLANNING be pleased to state:
- (a) the number of (i) educated and (ii) uneducated unemployed persons registered in the Employment exchanges in Travancore-Cochin at present; and
- (b) the steps Government propose to take to provide jobs for these persons?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) The educated and uneducated unemployed persons